GOVERNMENT OF INDIA MINISTRY OF HUMAN RESOURCE DEVELOPMENT DEPARTMENT OF HIGHER EDUCATION

LOK SABHA UNSTARRED QUESTION No.3059 TO BE ANSWERED ON 6.8.2018

Streamlining the Admission Process

3059. SHRI RAM CHARITRA NISHAD:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government has asked the universities to start an elaborate counselling system to streamline admission process;

(b) if so, the details thereof;

(c) whether the Government has made it clear that the seats of universities have to be filled through informed process; and

(d) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SATYA PAL SINGH)

(a) to (d): The University Grants Commission (UGC) has informed that it has issued notification under section 12 (j) of UGC Act, 1956 on Remittance and Refund of Fees and other Student Centric Issues on 6th December, 2016. The objective of this notification is to prohibit coercive and profiteering institutional practices in the matters related to verification of certificates and testimonials at the time of admission, remittance of fees and refund thereof in case of cancellation of admission and other such student-centric issues. It is also aimed at curbing coercive and profiteering institutional practices that directly and indirectly constrain the fundamental rights of students to explore multiple opportunities and choices in of their academic The notification available terms career. is at www.ugc.ac.in/pdfnews/5681274_Fee-Refund-Notification.pdf

Further, all universities shall mandatorily constitute a "Grievance Redressal Committee" (GRC) as mandated by UGC (Grievance Redressal) Regulations 2012 to address and effectively resolve complaints, representations and grievances of students.
